



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १, अंक २१(२)]

शनिवार, एप्रिल १८, २०१५/चैत्र २८, शके १९३७

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असाधारण क्रमांक ४५

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Municipal Corporations (Amendment) Act, 2015 (Mah. Act No. XVIII of 2015), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

M. A. SAYEED,
Principal Secretary and R.L.A. to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XVIII OF 2015

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 18th April 2015).

An Act further to amend the Maharashtra Municipal Corporations Act.

LIX of 1949. WHEREAS it is expedient further to amend the Maharashtra Municipal Corporations Act, for the purposes hereinafter appearing ; it is hereby enacted in the Sixty-sixth Year of the Republic of India, as follows :—

1. This Act may be called the Maharashtra Municipal Corporations Short title. (Amendment) Act, 2015.

Amendment of section 313 of LIX of 1949. 2. In section 313 of the Maharashtra Municipal Corporations Act, LIX of 1949. after the proviso, the following proviso shall be added, namely :—

“Provided further that, no such permission shall be required in respect of the factories, workshop or workplace in the area, notified by the Maharashtra Industrial Development Corporation, within the jurisdiction of the Municipal Corporation.”.